



## The Sikkim Fiscal Responsibility and Budget Management Act, 2010

Act 15 of 2010

Keyword(s):

Fiscal, Responsibility, Budget, Management

Amendments appended: 6 of 2011, 5 of 2020, 11 of 2020, 9 of 2021

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SIKKIM

GOVERNMENT



GAZETTE

EXTRA ORDINARY  
PUBLISHED BY AUTHORITY

GANGTOK

WEDNESDAY 29<sup>TH</sup> SEPTEMBER 2010

No. 537

LAW DEPARTMENT  
GOVERNMENT OF SIKKIM, GANGTOK.

No. 15/LD/P/2010

Dated : 27/09/2010

**NOTIFICATION**

The following Act passed by the Sikkim Legislative Assembly and having received the assent of the Governor on 16<sup>th</sup> day of September, 2010 is hereby published for general information:-

**THE SIKKIM FISCAL RESPONSIBILITY AND BUDGET MANAGEMENT ACT, 2010**

**(ACT No. 15 of 2010 )**

**AN**

**ACT**

to provide for the responsibility of the State Government to ensure fiscal stability and sustainability through maintaining balance in revenue account and planned reduction of fiscal deficit and prudent and sustainable debt management consistent with fiscal stability through limits on State Government's borrowings, including off-budget borrowing and achieving greater transparency in fiscal operation of the Government and conduct of fiscal policy in a medium term fiscal framework and for matters connected therewith or incidental thereto.

**Be** it enacted by the Legislature of the State of Sikkim in the Sixty-first Year of the Republic of India as follows: -

Short title and  
Commence-ment **1.** (1) This Act may be called the Sikkim Fiscal Responsibility and Budget Management Act, 2010.

(2) It extends to the whole of Sikkim.

- (3) It shall come into force on such date as the Government may, by notification in the Official Gazette, appoint.

## Definitions

2. In this Act, unless the context otherwise requires, -
- (a) "**budget**" means the annual financial statement laid before the Legislative Assembly under article 202 of the Constitution of India;
  - (b) "**current year**" means the financial year preceding the ensuing year;
  - (c) "**ensuing year**" means the financial year for which the budget is being presented;
  - (d) "**financial year**" means the year beginning on the 1<sup>st</sup> day of April and ending on 31<sup>st</sup> day of March next following;
  - (e) "**fiscal deficit**" means the excess of, –
    - (i) total disbursements from the Consolidated Fund of the State (excluding repayment of debt) over total receipts into the Consolidated Fund excluding the debt receipts during a financial year; or
    - (ii) total expenditure from the Consolidated Fund of the State (including loans and advances but excluding debt repayment) over own tax and non-tax revenue receipts, devolution and other grants from the Government of India to the State, and non-debt capital receipts during a financial year which represents the borrowing requirements, net of repayment of debt of the State Government during the financial year;
  - (f) "**fiscal indicators**" means the measures such as numerical ceilings and proportions to gross State domestic product, as may be prescribed, for evaluation of the fiscal position of the State Government ;
  - (g) "**Government**" means the State Government of Sikkim ;
  - (h) "**Legislative Assembly**" means the Legislative Assembly of the State of Sikkim ;
  - (i) "**prescribed**" means prescribed by rules made under this Act ;
  - (j) "**previous year**" means the year preceding the current year.
  - (k) "**revenue deficit**" means the difference between revenue expenditure and revenue receipts ;
  - (l) "**State**" means the State of Sikkim ;
  - (m) "**total liabilities**" means the liabilities under the Consolidated Fund of the State and the Public Account of the State.

## Medium Term Fiscal Plan to be laid before the Legislative Assembly

- 3 . (1) The Government shall, in each financial year, lay before the Legislative Assembly a Medium Term Fiscal Plan along with the Budget.
- (2) The Medium Term Fiscal Plan shall set forth a three-year rolling target for the prescribed fiscal indicators with specification of underlying assumptions relating to parameters underlying projections for receipts and expenditure and the band within which they can vary while remaining consistent with targets.

- (3) In particular and without prejudice to the provisions contained in sub-section (2), the Medium Term Fiscal Plan shall include an assessment of sustainability relating to,-
- (i) the balance between revenue receipts and revenue expenditure;
  - (ii) the use of capital receipts including borrowings for generating productive assets.

(4) The Medium Term Fiscal Plan shall, inter-alia, contain :-

- (i) the medium term fiscal objectives of the Government ;
- (ii) an evaluation of the performance of the prescribed fiscal indicators in the previous year vis-à-vis the targets set out earlier, and the likely performance in the current year as per revised estimates ;
- (iii) a statement on recent economic trends and future prospects for growth and development affecting fiscal position of the Government ;
- (iv) the strategic priorities of the Government in the fiscal matters for the ensuing financial year ;
- (v) the policies of the Government for the ensuing financial year relating to taxation, expenditure, borrowings and other liabilities, subsidies, lending and investments, guarantees and activities of Public Sector Undertakings which have potential budgetary implications and the key fiscal measures and targets pertaining to each of these ;
- (vi) an evaluation as to how the current policies of the Government are in conformity with the fiscal management principles set out in section 4 and the fiscal objectives set out in the Medium Term Fiscal Plan ;

(5) The Medium Term Fiscal Plan shall be in such form as may be prescribed.

#### **Fiscal Management Principles**

4. (1) The Government shall take appropriate measures to eliminate the revenue deficit and contain fiscal deficit and outstanding debt to sustainable levels.
- (2) The Government shall be guided by the following fiscal management principles, namely : -
- (a) to maintain State Government debt at prudent and sustainable level ;
  - (b) to manage guarantees and other contingent liabilities prudently, with particular reference to quality and level of such liabilities;
  - (c) to ensure that borrowings are used for productive purposes and

- accumulation of capital assets, and are not applied to finance current expenditure;
- (d) to ensure that the policy decisions of the Government have due regard to the financial implications on the future generations;
  - (e) to maintain the integrity of the tax system by minimizing special incentives, concessions and exemptions;
  - (f) to pursue tax policies with due regard to economic efficiency and compliance costs;
  - (g) to pursue non-tax policies with due regard to cost recovery and equity;
  - (h) to pursue expenditure policies that would provide impetus to economic growth, poverty, reduction and improvement in human welfare;
  - (i) to build up a revenue surplus for use in capital formation and productive expenditure;
  - (j) to ensure maintenance of the physical assets of the Government;
  - (k) to maintain transparency by disclosing sufficient information to allow public to scrutinize the state of the public finances;
  - (l) to minimize the fiscal risk associated with management of public sector undertakings and the utilities providing public goods and services;
  - (m) to ensure discharge of current liabilities in a timely manner;
  - (n) to formulate a realistic budget with due regard to the general economic outlook and revenue prospects and minimize deviations during the course of the year.

**5. (1)** In particular, and without prejudice to the generality of the foregoing provisions, the Government shall, -

- (a) maintain revenue account balance beginning from the year 2011-12 ;
- (b) reduce the fiscal deficit to 3.5 percent of the estimated Gross State Domestic Product in each of the financial year starting from 2011-12 and reduce the fiscal deficit to not more than three percent of the estimated Gross State Domestic Product at the end of 31st March 2014 and adhere to it thereafter ;
- (c) cap the total outstanding guarantees within the specified limit under the Sikkim Ceiling on Government Guarantees Act, 2000 ( 21 of 2000) ;
- (d) ensure that the outstanding debt-GSDP ratio follows a sustainable path emanating from the above targets of the deficit as specified by the Government beginning from the fiscal year 2011-12.  
Provided that revenue deficit and fiscal deficit may exceed the limits specified under this section due to ground or grounds of unforeseen demands on the finances of the Government due to national security or natural calamity subject to the condition that the excess beyond limits arising due to natural

**Fiscal  
Management  
Targets**

calamities does not exceed the actual fiscal cost that can be attributed to the calamities:

Provided further that the ground or grounds specified in the above proviso shall be placed before the Legislative Assembly as soon as may be, after it becomes likely that such deficit amount may exceed the aforesaid limits, with an accompanying report stating the likely extent of excess, and reasons therefore.

6. (1) The Government shall take suitable measures to ensure greater

transparency in its fiscal operations, in public interest, in the preparation of the Budget :

Provided that the Government shall have the power to reserve any such information which would adversely affect the interest of the State Exchequer.

(2) In particular, and without prejudice to the generality of the foregoing provision, the Government shall, at the time of presentation of the Budget, disclose in a statement in the form as may be prescribed -

(a) the key fiscal indicators including those mentioned in section 5 ;

(b) the significant changes in the accounting standards, policies and practices affecting or likely to affect the computation of prescribed fiscal indicators ;

(c) as far as practicable and consistent with protection of public interest, the contingent liabilities created by way of guarantees.

7. (1) The Budget and policies announced at the time of the budget, shall be consistent with objectives and targets specified in the Medium Term Fiscal Plan for the coming and future years.

(2) The Minister-in-charge of the Department of Finance shall review every quarter, the trends in receipts and expenditure in relation to the budget, remedial measures to be taken to achieve the budget targets and every half year place before the Legislative Assembly the outcome of such reviews. The review report should be in such form as may be prescribed.

(3) While placing before the Legislative Assembly the outcome of such review, the Minister-in-charge of the Department of Finance shall make a statement explaining,-

(a) any deviation in meeting the obligations cast on the Government under this Act;

(b) whether such deviation is substantial and relates to the actual or the potential budgetary outcomes; and

(c) the remedial measures the Government proposes to take.

## **Measures for Fiscal Transparency**

## **Measures to enforce compliance**

- (4) Any measure proposed in the course of the financial year, which may lead to an increase in revenue deficit, either through enhanced expenditure or loss of revenue, shall be accompanied by remedial measures, which will neutralize such increase or loss and such measures shall be clearly mentioned.
- (5) In case the revenue deficit and fiscal deficit exceed in the case of unforeseen demands on the finances of the Government, the Government shall identify the net fiscal cost arising due to natural calamity and such cost would provide ceiling for extent of non-compliance to the specified limits.
- (6) Whenever supplementary estimates are presented to the Legislative Assembly, the Government shall also present an accompanying statement indicating the corresponding curtailment of expenditure and/or augmentation of revenue to offset the fiscal impact of the supplementary estimates.
- (7) The Government may assign to an independent external agency the task of carrying out the periodical review for the compliance of the provisions of this Act in the manner as may be prescribed.

**Power to make rules**

8. (1) The Government may, by notification in the Official Gazette, make rules for carrying out the provisions of this Act.

- (2) In particular and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely:-
  - (a) the measures for evaluation of fiscal indicators of the Government under clause (f) of section 2;
  - (b) the form of Medium Term Fiscal Plan under sub-section (5) of section 3;
  - (c) the form of statement for disclosure under sub-section (2) of section 6;
  - (d) The form of review report under sub-section (2) of Section 7;
  - (e) Any other matter which is required to be prescribed not inconsistent with the provisions of this Act.

**Rules to be laid before Legislative Assembly**

9. Every rule or order made under this Act shall, as soon as possible, after it is made, be placed on the table of the Legislative Assembly and if, before the expiry of the session in which it is so placed or in the next session, the Legislative Assembly makes any modification in any such rule or order, or the Legislative Assembly decides that the rule or order should not be made, the rule or order shall thereafter have effect only in such modified form or be of no effect, as the case may be, so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule or order.

**Protection of action**

10. No suit, prosecution or other legal proceeding shall lie against the

Government or any officer of the Government for anything which is in good faith done or intended to be done under this Act or the rules made thereunder.

**Application  
of other laws  
not barred**

11. The provisions of this Act shall be in addition to, and not in derogation of, the provisions of any other law for the time being in force.

**Power to  
remove  
difficulties**

12. (1) If any difficulty arises in giving effect to the provisions of this Act, the Government may, by order published in the Official Gazette make such provisions not inconsistent with the provisions of this Act as may appear to be necessary or expedient for removing the difficulty:
- (2) Every order made under this section shall be laid, as soon as may be after it is made, before Legislative Assembly.

**R. K. PURKAYASTHA (SSJS)  
L.R.-CUM-SECRETARY  
LAW DEPARTMENT  
FILE NO. 16(82)LD/P/2010**



SIKKIM

GOVERNMENT



GAZETTE

EXTRA ORDINARY  
PUBLISHED BY AUTHORITY

GANGTOK

DATE THURSDAY 21<sup>S</sup> APRIL 2011

No. 200

LAW DEPARTMENT  
GOVERNMENT OF SIKKIM  
GANGTOK

No. 6/LD/P/11

Dated: 21/04/2011

**NOTIFICATION**

The following Act passed by the Sikkim Legislative Assembly and having received the assent of the Governor on 30<sup>th</sup> day of March, 2011 is hereby published for general information:-

**SIKKIM FISCAL RESPONSIBILITY AND BUDGET MANAGEMENT (AMENDMENT)  
ACT, 2011**

(ACT NO. 6 OF 2011)

AN

ACT

to amend the Sikkim Fiscal Responsibility and Budget Management Act, 2010.

*Be* it enacted by the Legislature of Sikkim in the Sixty-second Year of the Republic of India as follows:-

**Short Title**            **1.**        (1) This Act may be called the Sikkim Fiscal Responsibility  
Budget Management (Amendment) Act, 2011.

**Commencement**

(2) It shall come into force at once.

**Amendment of**

2. In the Sikkim Fiscal Responsibility and Budget Management (Amendment) Act, 2010, for clause (d) of sub-section (1) of section 5, the following clause shall be substituted, namely :-

(d) reduce debt stock to 55.9 % of the Gross State Domestic Product (GSDP) within a period of five years commencing from the year 2010-2011 and ending on 2014-2015, in the manner as mentioned below :-

Year	Maximum debt stock as per centum of Gross State Domestic Product (GSDP)
2010-2011	68.4
2011-2012	65.2
2012-2013	62.1
2013-2014	58.8
2014-2015	55.9

**Repeal and saving** 3. (1) The Sikkim Fiscal Responsibility Budget Management (Amendment) Ordinance, 2011 (Ordinance No. 1 of 2011) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the Ordinance so repealed shall be deemed to have been taken under the corresponding provisions of this Act.

**(R.K. Purkayastha) SSJS  
L.R –cum-Secretary,  
Law Department.**

# SIKKIM

# GOVERNMENT



# GAZETTE

EXTRAORDINARY  
PUBLISHED BY AUTHORITY

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Gangtok

Tuesday 31st March, 2020

No. 93

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LAW DEPARTMENT  
GOVERNMENT OF SIKKIM  
GANGTOK

No. 5/LD/20

Dated : 30.03. 2020

## NOTIFICATION

The following Act passed by the Sikkim Legislative Assembly and having received the assent of the Governor on 25<sup>th</sup> day of March, 2020 is hereby published for general information:-

**THE SIKKIM FISCAL RESPONSIBILITY AND BUDGET MANAGEMENT  
(AMENDMENT) ACT, 2020  
(ACT NO. 5 OF 2020)**

**AN  
ACT**

further to amend the Sikkim Fiscal Responsibility and Budget Management Act, 2010.

**Be** it enacted by the Legislature of Sikkim in the Seventy-first Year of the Republic of India as follows:-

- Short title and commencement** 1. (1) This Act may be called the Sikkim Fiscal Responsibility and Budget Management (Amendment) Act, 2020.  
(2) It shall come into force at once.
- Amendment of section 5** 2. In the Sikkim Fiscal Responsibility and Budget Management Act, 2010, in section 5, after sub-section 2, the following proviso shall be inserted namely:-  
“Provided that notwithstanding anything contained in section 5, the State Government shall have the additional borrowing capacity upto Rs.216 crores for the financial year 2019-20 as one time special dispensation.”

**Jagat B. Rai (SSJS)  
LR-cum-Secretary  
Law Department.**

# SIKKIM



## GOVERNMENT

## GAZETTE

EXTRAORDINARY  
PUBLISHED BY AUTHORITY

Gangtok

Thursday 08<sup>th</sup> October, 2020

No. 229

GOVERNMENT OF SIKKIM  
LAW DEPARTMENT  
GANGTOK

No. 11/LD/2020

Dated: 07.10.2020

### NOTIFICATION

The following Act passed by the Sikkim Legislative Assembly and having received assent of the Governor on 21<sup>st</sup> day of September, 2020 is hereby published for general information:-

**THE SIKKIM FISCAL RESPONSIBILITY AND BUDGET MANAGEMENT  
(AMENDMENT) ACT, 2020  
(ACT NO. 11 OF 2020)**

AN

ACT

further to amend the Sikkim Fiscal Responsibility and Budget Management Act, 2010.

**Be** it enacted by the Legislature of Sikkim in the Seventy-first Year of the Republic of India as follows:-

Short title and  
commencement

1. (1) This Act may be called the Sikkim Fiscal Responsibility and Budget Management (Amendment) Act, 2020.

(2) It shall come into force at once.

Amendment of  
section 5

2. In the Sikkim Fiscal Responsibility and Budget Management Act, 2010, in section 5, in sub-section 1, after clause (b), the following proviso shall be inserted namely:-

“Provided that notwithstanding anything contained in section 5, the State Government shall have the additional borrowing capacity upto 2% of GSDP for the financial year 2020-21. The relaxation to the borrowing limits will be partly unconditional and partly conditional to:-

- (a) Implementation of One Nation One Ration Card System;
- (b) Ease of doing business reform;

- (c) Urban Local Body/ Utility reforms; and
- (d) Power Sector Reforms.

Weightage of each reform is 0.25 percent of GSDP totaling to 1 percent. The remaining borrowing limit of 1 percent will be released in two installments of 0.50 percent each – first as united and second on undertaking at least 3 out of the above named reforms.

The additional debt, while justifiable in the current situation, will need to be balanced against the need for long term debt sustainability, so that the excess borrowing undertaken now does not lead to adverse impacts in the future. In order to ensure sustainability, there is a need to increase future GSDP growth and future revenues and / or reduce unproductive future expenditures.

The State shall exhaust the aforesaid additional borrowing of 2 percent during the year 2020-21 (to the extent eligible) and it will not be allowed to carry forward to the subsequent years”.

**Jagat B. Rai (SSJS)**  
**L.R-cum-Secretary**  
**Law Department**

SIKKIM



GOVERNMENT

GAZETTE

EXTRAORDINARY  
PUBLISHED BY AUTHORITY

Gangtok

Wednesday 23<sup>rd</sup> June, 2021

No. 146.

GOVERNMENT OF SIKKIM  
LAW & PARLIAMENTARY AFFAIRS DEPARTMENT  
GANGTOK

No. 108/L&PAD/2021

Dated: 22.06.2021

NOTIFICATION

The following Act passed by the Sikkim Legislative Assembly and having received assent of the Governor on 18<sup>th</sup> day of June, 2021 is hereby published for general information:-

THE FISCAL RESPONSIBILITY AND BUDGET MANAGEMENT  
(AMENDMENT) ACT, 2021  
ACT NO. 9 OF 2021  
AN  
ACT

further to amend the Fiscal Responsibility and Budget Management Act, 2010.

*Be* it enacted by the Legislature of Sikkim in the Seventy-Second Year of the Republic of India as follows:-

- |                              |   |
|------------------------------|---|
| Short title and commencement | 1 (1) This Act may be called the Sikkim Fiscal Responsibility and Budget Management (Amendment) Act, 2021.<br><br>(2) It shall come into force at once.   |
| Amendment of Section 5       | 2 In the Fiscal Responsibility and Budget Management Act, 2010,<br><br>(1) In sub-section (1),<br><br>(i) for the clause (b) and the entries relating thereto, the following shall be substituted, namely:-<br><br>“(b) The State Government shall adhere to a maximum fiscal deficit of 4% of Gross State Domestic Product (GSDP) in 2021-22, 3.5% of Gross State Domestic Product (GSDP) in 2022-23 and maintain it at 3% of Gross State Domestic Product (GSDP) in 2023-24 and thereafter: |

Provided that, an annual additional borrowing space of 0.5% of Gross State Domestic Product (GSDP) would be allowed for the period 2021-22 to 2024-25 based on certain performance criteria in the power sector:

Provided further that, if the State Government is not able to fully utilize its sanctioned borrowing limit, as specified above, in any particular year during the years from 2021-22 to 2024-25, it will have the option of availing this unutilized borrowing amount in any of the subsequent years within 2021-22 to 2025-26"

(ii) for clause (d), the following shall be substituted, namely:-

"(d) The State Government shall maintain a declining trend of Debt to Gross State Domestic Product (GSDP) ratio after the financial year 2022-23. The indicative debt path shall be as under:

Financial Year	Debt to GSDP
2021-22	27.5
2022-23	28.1
2023-24	28.1
2024-25	28
2025-26	27.9

Suraj Chettri (SSJS)  
L.R-cum-Secretary  
Law & P.A. Department  
F. No. 11(656)/L&PAD/2021